



CENTRE FOR CONSTITUTIONAL LAW & TRANSFORMATIVE
STUDIES



at

DR. B. R. AMBEDKAR NATIONAL LAW UNIVERSITY,
SONEPAT

celebrates

The 76th Constitution Day

by organising the

NATIONAL CONCLAVE

on the

FUNCTIONING OF THE CONSTITUTION

Celebrating 75 years of India's Constitutional journey, reflecting on its legal evolution and the
vision of Viksit Bharat @2047

Nov 22, 2025 - Dec 06, 2025

RULE BOOK



ABOUT DBRANLU



Dr. B.R. Ambedkar National Law University, Sonapat, established by the State Government of Haryana in 2019 through State Legislature Act No. 15, stands as a premier institution reflecting India's commitment to justice and constitutional values. Strategically located with excellent connectivity to Delhi, the University offers B.A. LL.B. (Hons.), LL.M., and Ph.D. programmes, providing a comprehensive legal education that combines academic rigour with ethical and social awareness.

The University houses eleven specialised research centres, three dedicated cells, and a Legal Aid Clinic, fostering holistic legal education and community engagement. Its modern, eco-friendly campus integrates advanced facilities with inclusive design, embodying Dr. B.R. Ambedkar's vision of law as a means of social transformation

Through MoUs with institutions like V.V. Giri National Labour Institute, Institute of Constitutional and Parliamentary Studies, and the University of Waikato, New Zealand, the University promotes collaboration and global exposure. Guided by Hon'ble Chancellor Prof. Ashim Kumar Ghosh, Hon'ble Governor of Haryana, and Hon'ble Visitor Mr. Justice Bhushan Ramkrishna Gavai, Hon'ble Chief Justice of India, the University continues its pursuit of academic excellence and social relevance, offering aspiring legal scholars an ideal platform to shape a just and equitable society.

INSTITUTIONAL GOVERNANCE



**HON'BLE MR. JUSTICE
BHUSHAN RAMKRISHNA GAVAI**

Hon'ble Chief Justice of India
& Hon'ble Visitor
Dr. B.R. Ambedkar National Law University,
Sonapat



**HON'BLE CHANCELLOR
PROF. ASHIM KUMAR GHOSH**

Hon'ble Governor of Haryana
& Hon'ble Chancellor
Dr. B.R. Ambedkar National Law University,
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PROF. (DR.) DEVINDER SINGH

Hon'ble Vice-Chancellor
Dr. B.R. Ambedkar National Law University,
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PROF. (DR.) ASHUTOSH MISHRA

Worthy Registrar
Dr. B.R. Ambedkar National Law University,
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LEGAL LUMINARIES ASSOCIATED WITH DBRANLU



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Former Judge, Supreme Court of India
Former President, NCDRC
&
Patron in Chief,
Centre For Public Policy And Good
Governance



**HON'BLE MR. JUSTICE
RAVINDRA BHATT**

Former Judge, Supreme Court of
India
&
Honorary Distinguished Professor,
DBRANLU



**HON'BLE MR. JUSTICE
KRISHNA MURARI**

Former Judge, Supreme Court of
India
&
Patron in Chief,
IPR Facilitation Centre



**HON'BLE MR. JUSTICE
V.R. SUBRAMANIAN**

Former Judge, Supreme Court of India
&
Patron in Chief
Centre For Conflict Management &
Dispute Resolution



**HON'BLE MR. JUSTICE
RAVI SHANKAR JHA**

Former Chief Justice,
Punjab & Haryana High Court



**HON'BLE MR. JUSTICE
RAJENDRA MENON**

Chairperson, Armed Forces Tribunal
&
Honorary Distinguished Professor,
DBRANLU

MESSAGE FROM THE VICE-CHANCELLOR



VICE-CHANCELLOR

Prof. (Dr.) Devinder Singh

Hon'ble Vice-Chancellor

**Dr. B.R. Ambedkar National Law University,
Sonapat**

It gives me immense pleasure to extend my heartfelt greetings to all participants, scholars, and distinguished guests attending this National Conclave on “Functioning of the Constitution: Celebrating 75 years of India’s Constitutional journey, reflecting on its legal evolution and the vision of Viksit Bharat @2047.” This conclave marks a significant academic initiative to reflect upon the transformative journey of our Constitution in steering India’s democratic progress and its enduring relevance as the foundation of our national development.

Over the past seventy-five years, the Constitution of India has evolved from a pioneering framework of governance to a dynamic charter guiding the nation’s social, economic, and political aspirations. Through visionary interpretation and responsive amendments, our Constitution has continually adapted to address the challenges of a rapidly changing society, safeguarding rights while nurturing unity and diversity.

This conclave provides an invaluable platform for meaningful dialogue, research exchange, and interdisciplinary engagement on the Constitution’s functioning in shaping policy, governance, and societal transformation. I am confident that the deliberations will yield enriching insights into balancing constitutional ideals with contemporary realities and inspire thoughtful contributions towards India’s vision for the future.

I congratulate the organisers, faculty, and student community for their initiative and intellectual commitment in convening this conclave. I extend my best wishes for its grand success and hope that it will deepen our collective understanding of the Constitution’s crucial role in nation-building and the pursuit of Viksit Bharat @2047.

MESSAGE FROM THE REGISTRAR



REGISTRAR

Prof. (Dr.) Ashutosh Mishra
Hon'ble Registrar
Dr. B.R. Ambedkar National Law University,
Sonapat

It gives me great pleasure to extend my warm greetings to all participants, scholars, and distinguished guests attending this National Conclave on “Functioning of the Constitution: Celebrating 75 years of India’s Constitutional journey, reflecting on its legal evolution and the vision of Viksit Bharat @2047.” This conclave exemplifies our University’s commitment to advancing academic excellence and offering a meaningful platform to reflect on the evolution and enduring impact of the Constitution in shaping India’s democratic and developmental trajectory.

As Registrar, I take pride in our institution’s ongoing efforts to foster scholarly research, interdisciplinary discourse, and constructive engagement with foundational legal and policy issues. Over the past seventy-five years, our Constitution has served as the cornerstone of governance, enabling India to promote justice, inclusion, and progress for all citizens. By convening this conclave, we reinforce our dedication to cultivating an environment where critical inquiry, innovative research, and collaboration drive the vision of a vibrant and forward-looking republic.

I am confident that the discussions and interactions during this conclave will offer valuable insights into the Constitution’s role as an instrument of social transformation, inspiring participants to envision its relevance for Viksit Bharat @2047. I congratulate the organisers, faculty, and students for their commitment and diligent work in bringing this event to fruition, and I extend my best wishes for a rewarding and intellectually enriching conclave.

ADVISORY COMMITTEE



CONCLAVE DIRECTOR & CONVENOR

Dr. Sanjay Kumar
Associate Professor of Law
Dr. B.R. Ambedkar National Law University,
Sonepat

It is a distinct honour for the Centre for Constitutional Law and Transformative Studies at Dr. B. R. Ambedkar National Law University, Sonapat, to host the National Conclave on “Functioning of the Constitution: Celebrating 75 years of India’s Constitutional journey, reflecting on its legal evolution and the vision of Viksit Bharat @2047.”

The focus of this Conclave holds immense relevance for both constitutional scholarship and the evolving aspirations of our society. Since the birth of the Republic, the Constitution of India has been the living foundation of governance, enshrining the principles of justice, liberty, equality, and fraternity as the bedrock of our national identity. Throughout the nation’s progress, it has provided a resilient and adaptive framework addressing structural inequalities, upholding fundamental rights, and enabling inclusive development. The constitutional journey testifies not only to its role as the supreme law but also as a catalyst for social transformation and nation-building.

This Conclave aspires to offer a vibrant platform for deep scholarly inquiry and critical debate on the Constitution’s role in shaping India’s past, present, and future. By convening distinguished jurists, academics, practitioners, and students, it aims to spur constructive discussions on the achievements, challenges, and future directions of constitutional governance as we look toward Viksit Bharat @2047.

I warmly welcome all participants to this academic gathering and encourage open, reflective exchange. May this Conclave foster a richer appreciation for the enduring values of the Constitution and inspire renewed commitment to charting a progressive and just course for contemporary India.

ABOUT THE CONCLAVE

The National Conclave on “Functioning of the Constitution: Celebrating 75 years of India’s Constitutional journey, reflecting on its legal evolution and the vision of Viksit Bharat @2047,” aspires to provide a comprehensive, forward-looking, and intellectually vibrant platform for dialogue and engagement on India’s constitutional experience. This conclave seeks to bring together eminent jurists, academicians, policymakers, research scholars, law students, and practitioners to reflect on the enduring legacy and dynamic relevance of the Constitution as a living instrument guiding the nation’s governance, democracy, and socio-economic transformation.

The conclave is designed not only as an academic forum but as a multifaceted legal and constitutional festival that celebrates intellectual inquiry, civic engagement, and participatory governance. Beyond panel discussions and paper presentations, it will encompass a series of collaborative events like a National Youth Parliament to simulate parliamentary deliberations and foster democratic discourse among young minds, a Constitutional Law Quiz Competition to test awareness of India’s constitutional history and institutional functioning, a Client Counselling and Advocacy Competition to encourage practical understanding of legal ethics, reasoning, and problem-solving within the constitutional framework and many other such exciting events over the course of 15 days.

Anchored in this context, the Conclave will engage in critical deliberations on fundamental rights, judicial accountability, institutional coordination, and the role of constitutional morality in shaping law and policy. Discussions will explore how constitutional ideals continue to influence social justice, environmental sustainability, good governance, and economic transformation in a changing global order. These conversations will be supported by student-led initiatives, research exhibits, and policy discussions designed to integrate academic knowledge with experiential participation.

Recognising India’s constitutional journey as part of a broader global democratic continuum, the Conclave will also invite comparative and transnational perspectives from other constitutional systems worldwide, fostering an exchange of best practices for institutional reform and participatory governance.

In essence, this National Conclave is not merely a commemorative event but a collective intellectual movement honouring the seventy-five years of constitutional resilience while envisioning the path ahead toward a more inclusive, just, and developed India under the vision of Viksit Bharat @2047.

OBJECTIVES OF THE CONCLAVE

The primary aim of the National Conclave is to provide a distinguished and intellectually engaging platform to critically reflect on seventy-five years of India's constitutional functioning, tracing its evolution as the cornerstone of governance, justice, and nation-building. The Conclave seeks to create an academic forum for scholars, policymakers, legal practitioners, and students to deliberate on how constitutional interpretation, institutional practice, and legal reforms have collectively shaped India's democratic journey. Through informed discussions and comparative analyses, it endeavours to generate innovative perspectives on constitutional governance in the context of India's developmental vision of Viksit Bharat @2047.

The prospective objectives of the Conclave are as follows:

1. To analyse the evolution of the Indian Constitution over the past seventy-five years by examining the role of its core institutions, the legislature, executive, and judiciary, in sustaining the rule of law, democratic accountability, and citizen welfare.
2. To assess the Constitution's adaptive capacity in addressing emerging challenges of governance, technology, human rights, and social equity within the framework of constitutional morality and institutional responsibility.
3. To deliberate on comparative constitutional practices and international frameworks to contextualise India's constitutional experience within the broader narratives of global democracy and rule of law.
4. To encourage academic research and policy dialogues that reinterpret constitutional ideals in light of contemporary socio-economic realities and the nation's vision for Viksit Bharat @2047.
5. To foster interdisciplinary exchange among scholars, legal researchers, and students, integrating insights from constitutional law, political theory, public policy, and social justice studies to deepen understanding of India's constitutional evolution and reform trajectory.

EVENTS AT THE CONCLAVE

- National Conference on Functioning of the Constitution “Celebrating 75 years of India’s Constitutional journey, reflecting on its legal evolution and the vision of Viksit Bharat @2047”
- Panel Discussions on Constitutional Governance
- National Youth Parliament
- Constitutional Law Quiz Competition
- Constitutional Hackathon
- Interactive session for reimagining constitutional provisions for Viksit Bharat @2047
- Policy Drafting Competition
- Judgment Writing Competition
- Legal Essay Writing Contest
- Scholarly Dialogue focusing on Constitutional cases and current issues
- Open Forums on Emerging Trends
- Asian Parliamentary Debate Competition

Note: Further information will be communicated shortly

NATIONAL YOUTH PARLIAMENT

1. Preliminary

1.1 Title: These Rules shall be called the Rules of Procedure for the National Youth Parliament.

1.2 Purpose: To ensure the orderly, democratic, and meaningful conduct of proceedings that emulate the working of the Indian Parliament.

1.3 Authority: The Rules are framed under the supervision of the Organizing Committee, the Speaker and the Judges of the National Youth Parliament.

1.4 Objective: To encourage deliberation, policy analysis, public speaking, and awareness of parliamentary democracy among youth participants.

1.5 The proceedings of the competition shall be conducted in a bilingual manner, allowing participants to express themselves in English and Hindi, as per their preference.

2. Composition and Structure

2.1 The Youth Parliament shall consist of:

- Speaker / Presiding Officer
- Deputy Speaker
- Prime Minister / Leader of the House
- Deputy Leader of the House
- Chief Government Whip
- Council of Ministers (Cabinet Members)
- Leader of the Opposition (LoP)
- Deputy Leader of the Opposition (LoP)
- Chief Opposition Whip
- Shadow Cabinet / Opposition Ministers
- Independent / Regional Party Members (if applicable)
- Secretariat Staff / Sergeant-at-Arms / Press Delegation (appointed by organizers)

Note- Detailed member matrix shall be provided.

2.2 Total number of members and party distribution shall be determined by the Organizing Committee prior to the session.

3. Role of the Speaker

3.1 The Speaker shall preside over all proceedings, maintain decorum, and interpret the Rules of Procedure.

3.2 The Speaker's decision on any procedural matter shall be final.

3.3 The Speaker may warn, reprimand, or suspend any member for disorderly conduct to maintain the decorum of the House.

3.4 No debate shall continue without the Speaker's recognition of the member speaker.

NATIONAL YOUTH PARLIAMENT

4. Agenda and Business of the House

4.1 The business of the Youth Parliament may include:

- National Anthem
- Oath / Affirmation by Members
- Welcome Address
- Introduction of Bills / Motions / Resolutions
- Question Hour
- Zero Hour Calling Attention Motions
- Legislative Business (discussion and voting on Bills)
- Non-Legislative Business (Resolutions, Matters of Urgent Public Importance)
- Debate on National Issues
- Vote of Thanks and Valedictory

4.2 The agenda shall be circulated at least 24 hours before the session.

4.3 The order of business shall be determined by the Speaker in consultation with the Organizing Committee and the Judges.

5. Session Procedure

5.1 Commencement of the proceedings of the House

- The Speaker calls the House to order.
- National Anthem.
- Members take the Oath/Affirmation.
- The agenda for the day is announced.

5.2 Quorum

- One-third of the total strength shall constitute the quorum.
- If quorum is not met, the House shall stand adjourned temporarily.

6. Question Hour (Duration: 30 Minutes)

6.1 Members may address Starred (requiring oral answer) or Unstarred (written answer) questions to Ministers.

6.2 Each member may ask only one starred question and one supplementary.

6.3 Ministers must provide concise and relevant replies.

6.4 Supplementary questions shall be permitted at the Speaker's discretion.

7. Zero Hour (Duration: 15 minutes)

7.1 Members may raise issues of urgent public importance without prior notice.

7.2 Each member shall be allowed to speak for 1.5 minutes.

7.3 The Speaker shall maintain time discipline and may cut off speeches if necessary.

NATIONAL YOUTH PARLIAMENT

8. Motions and Resolutions

8.1 Types of Motions

- **Adjournment Motion:** To discuss a matter of urgent national importance.
- **Calling Attention Motion:** To draw government's attention to an important issue.
- **No-Confidence Motion:** Against the Council of Ministers (requires support of 1/5th members to admit).
- **Confidence Motion:** Introduced by the government to prove its majority.
- **Censure Motion:** To express disapproval of a minister's conduct or policy.
- **Private Member's Resolution:** Brought by a non-minister member.

8.2 All motions shall be submitted in writing to the Secretariat prior to the session.

8.3 The Speaker may admit, reject, or modify motions in accordance with relevance and decorum.

9. Debate Procedure

9.1 The Speaker recognizes members to speak in order.

9.2 Each speech shall not exceed **5 minutes**, unless otherwise permitted.

9.3 Point of Orders after the speech of a member is allowed only with the Speaker's Permission.

9.4 Personal attacks, unparliamentary language, and cross-talk shall be strictly prohibited and all members are to maintain a parliamentary decorum throughout the session.

9.5 The Leader of the House and the Leader of Opposition shall be given priority in major debates.

10. Legislative Business (Bills)

1. **Introduction (First Reading)** – Bill is introduced and title read.

2. **General Discussion (Second Reading)** – Principle and purpose debated.

3. **Consideration Stage** – Clause-by-clause discussion (optional in short sessions).

4. **Voting** – The House votes "Aye" or "No".

5. **Passage (Third Reading)** – Bill adopted if majority supports it.

10.2 The Speaker shall conduct voting by:

Voice Vote, or **Show of Hands** (if division demanded).

NATIONAL YOUTH PARLIAMENT

10.3 A simple majority shall suffice unless otherwise specified.

11. Points of Order / Breach of privilege

11.1 Any member may rise on a point of order to object to a procedural irregularity.

11.2 Any member raise a breach of privilege on a fellow member of the parliament in case of a factual inaccuracy quoted in their oral statement.

11.2 Debate on a point of order is not permitted.

12. Privilege and Decorum

12.1 Members shall address the Speaker and each other with respect.

12.2 All remarks must be addressed through the Speaker (“Madam/Sir Speaker”).

12.3 Disorderly or unparliamentary conduct may result in:

- Warning
- Suspension for the remainder of the session
- Expulsion (in extreme cases)

13. Press and Visitors

13.1 Media and visitors shall observe silence and not interrupt proceedings.

13.2 Photography or recording requires prior permission of the Secretariat.

14. Voting and Division

14.1 All decisions shall be by majority vote.

14.2 In case of a tie, the Speaker shall exercise a **Casting Vote**.

15. Adjournment and Suspension of Sitting

15.1 The Speaker may adjourn or suspend the sitting in case of disorder or at the scheduled time.

15.2 No member shall leave the chamber during voting or while the Speaker is speaking.

16. Awards and Evaluation (for Competitive YPs)

16.1 Members shall be evaluated on:

- Content and relevance of speech.
- Knowledge of procedure and issue.
- Presentation and oratory.
- Discipline and decorum.
- Team coordination and adherence to party line.

NATIONAL YOUTH PARLIAMENT

16.2 Awards

- Best Parliamentarian - **Rs.1000**
- Best Speaker (Opposition/Government) - **Rs.1000 (each)**
- Best Debater on Bill/Resolution - **Rs.1000**

17. Amendment and Interpretation

17.1 Any amendment to this ROP may be made only by the Organizing Committee.

17.2 The Speaker's interpretation of any ambiguity in these Rules shall be final and binding.

Important Dates

- Last date to Register: **November 28th, 2025**
- Event scheduled on: **November 30th, 2025**

Registration Process:

- Registration shall be made through the official form available at [Register here](#).
- Each registered participant shall be allotted a portfolio (Minister / MP / Party Representative) prior to the event.
- Payment shall be made in the following Bank Account:
- Account Name: REGISTRAR DBRANLU RAI
- Account Number: 50100156483861
- IFSC Code: HDFC0003433
- Registration Fee: **Rs. 150** (Mandatory for all Participants)
- Participants are requested to retain the payment receipt for verification.
- Allotment of portfolios shall be based on the preference filled in the registration form (subject to availability).

FOR MORE DETAILS CONTACT:

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ORGANISING COMMITTEE



PATRON IN CHIEF

Prof. (Dr.) Devinder Singh
Hon'ble Vice Chancellor

Professor (Dr.) Devinder Singh has a distinguished career that spans over 25 years. It is marked by his significant contributions to both legal scholarship and international education. He was recently invited to speak at the Conference on Clinical Legal Education, organised by the Global Alliance for Justice Education (GAJE) at Lazarski University in Warsaw, Poland, in July 2025.

He also presented a paper titled "Students' Perspectives & Reflections on Clinical Legal Education" at the 2nd Asia CLE Conference, held in Chiang Mai, Thailand, from May 26-28, 2023. Additionally, his presentation titled "Imperial resonance: The colonial legacy's imprint on India's constitutional rule of law" at the IACL Roundtable in Rome showcased his expertise on a global platform, thereby enriching the international discourse on governance. Dr. Singh's memberships and global affiliations reflect his impactful contribution to legal academia worldwide.



PATRON

Prof. (Dr.) Ashutosh Mishra
Hon'ble Registrar

Prof. (Dr.) Ashutosh Mishra has expertise in law, mediation, and public policy and has been an educationist with over 12 years of experience at the University of Delhi and DBRANLU, Sonapat. Trained in Global Academic Administration at the London School of Economics, he has organized three International Conferences in association with the Mediation and Conciliation Project Committee, Supreme Court of India, and contributed to policymaking with key ministries in India. His work has earned him notable honors such as the Global Prestige Award 2024 and the Soul of India Award 2023, presented at the UK House of Lords and Commons. He has also been invited as a Keynote Speaker on Mediation at the Singapore International Mediation Centre and by the Ministry of Law, Government of Singapore.

Dr. Mishra holds leadership roles on governance boards under the Government of India, including the Ministry of Defence and the Ministry of IT. He is an All India Member of the Kendriya Sainik Board and also a Member of the Cybersecurity Task Force, NIELIT India. Additionally, he has served as an Officer on Special Duty at the Delhi School of Public Policy. His extensive research supervision spans mediation, tribal affairs, and women's development, and his work has significantly influenced key legislative developments, including the Mediation Bill.

ABOUT CCLTS



The Centre for Constitutional Law and Transformative Studies (CCLTS) is a research centre and academic hub committed to nurturing a deeper understanding of Constitutional Law within the student community and beyond. The Centre seeks to promote critical inquiry, dialogue, and scholarship, highlighting the Constitution as a living document that safeguards democracy and embodies the values of liberty, equality, and fraternity.

Through its initiatives, seminars, workshops, publications, and conferences, CCLTS aims to build a strong foundation that reinforces the constitutional ideals of transparency, accountability, and effectiveness. It envisions cultivating legal professionals and scholars dedicated to upholding constitutional morality while addressing emerging socio-legal challenges.

In this spirit, CCLTS is organising a National Conclave on “Functioning of the Constitution: Celebrating 75 Years of India’s Constitutional Journey, Reflecting on its Legal Evolution and the Vision of Viksit Bharat @2047.” The conclave will provide a platform for students, academicians, policymakers, and practitioners to engage in discussions on the Constitution’s evolution, functioning, and its role in shaping India’s democratic and developmental trajectory.

PAST CONFERENCES



EVENTS AND ACTIVITIES



EVENTS AND ACTIVITIES



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All communication(s), queries, and update(s) to be communicated through the official mail ID.

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